

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos.33413-33415/2014
(Arising out of final order dated 05.05.2010 in WA No.
53870/1999, dated 09.04.2014 in Recall Application No. 155396
of 2010 in WA No. 53870/1999, order dated 15.07.2014 passed by
the High Court of Judicature at Allahabad in SA No. 507/2014)

DINA NATH ALIAS DEEN DAYAL

Petitioner(s)

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ AND BHAGWATI & ORS. Respondent(s)

(Office report on default)

Date : 04-10-2017 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBER]

For Petitioner(s) Mr. Mohit D. Ram, AOR

For Respondent(s) Mr.E.C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

One week's time is granted to counsel for the
petitioner to furnish correct and latest address of
unserved respondent Nos. 18 & 19 in SLP(C) Nos.
33413-33414 of 2014 and to cure the defects in
application for substitution to bring on record the
legal representatives of deceased respondent No. 2 in
SLP(C) No. 33415/2014.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Sharda Kapoor]
Asstt. Registrar